

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**T.A.62/4712/2020 (SWP.No.1470/2016)**

This the 04th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Mohd. Abdullah Sheikh Age 54 years, S/o Late Gh. Mohd  
Sheikh R/o Kreeri Baramulla.

.....Applicant  
(Advocate:- Mr. J. Bhat-**None**)

**Versus**

1. State of J&K through Commissioner/Secretary to Government for Finance Department Civil Secretariat Srinagar/Jammu.
2. Director General J&K Funds Organization, Srinagar.
3. Joint Director J&K Funds Organization Kmr. Div. Srinagar.
4. Chief Accounts Officer District Fund Office Baramilla.
5. Sh. Ab. Hamid Lone (Compiler) C/O Joint Director J&K Funds Organization Kmr. Div. Srinagar.

.....Respondents  
(Advocate:- Mr. Sudesh Magotra, Id. Deputy Advocate General )

**O R D E R  
[O R A L]**

**Justice L. Narasimha Reddy, Chairman:**

The applicant was working as Compiler in the District Fund Office, Baramulla. Through an order dated 27.08.2016, he was transferred and posted to District Fund Office Kargil. Challenging the same, the applicant filed SWP No. 1470 of 2016 before the Hon'ble High Court of Jammu and Kashmir. An interim order was passed by

the Hon'ble High Court on 01.09.2016 staying the transfer of the applicant from Baramulla to Kargil.

2. The Writ Petition has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as T.A. No. 62/4712/2020.

3. There is no representation from the applicant. We heard Mr. Sudesh Magotra, 1<sup>st</sup> Deputy Advocate General, for the respondents.

4. More than four years have elapsed even if there existed any objection for the transfer of the applicant in the year 2016. Substantial changes have taken place over the past 4 years. The respondents need to pass appropriate orders of posting in accordance with the policy guidelines.

5. We, therefore, dispose of the T.A. leaving it open to the applicant to pass appropriate orders as regards the posting of the applicant in accordance with the policy guidelines. Interim order shall stand vacated. There shall be no order as to costs.

**(A.K. BISHNOI)  
MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)  
CHAIRMAN**

**Dsn**